

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

**N O T I F I C A T I O N**

Dated- Guwahati, the 21<sup>st</sup> April, 2018

No.HC.VII-167 (Pt.-III)/2014/2356/A.### Hon'ble the High Court has been pleased to nominate the following Judicial Officers to participate in a 3 (three) days Training of Trainers Programme on Cyber Law, Cyber Crimes and Electronic Evidence, scheduled to be held from 14<sup>th</sup> to 16<sup>th</sup> May, 2018 at the Sardar Vallabhbhai Patel National Police Academy (SVPNPA) in Hyderabad-

Sl. No.	Name	Designation	Contact Details
1.	Shri Rafique Ahmed Tapadar	Chief Judicial Magistrate, Kamrup, Amingaon	Mob. No. 070026-87399 e-mail: <a href="mailto:r.a.tapadar@gmail.com">r.a.tapadar@gmail.com</a>
2.	Shri Chaturjya Prasad Talukdar	Civil Judge & Asstt. Sessions Judge, No.2, Cachar, Silchar	Mob. No. 098649-83396 e-mail: <a href="mailto:chaturjya@gmail.com">chaturjya@gmail.com</a>

The Officers are to attend the programme accordingly.

By order,  
Sd/- Aparna Ajitsaria  
Registrar (Judicial)  
Gauhati High Court, Guwahati

Memo No. HC.VII-167 (Pt.-III)/2014/2357 - 2371/A dated 21.04.2018

Copy forwarded for information and necessary action to:

1. The Director, SVP National Police Academy, Hyderabad.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the training period, (b) He will be entitled to T.A. & D.A. as admissible under the Rules.

4. The Registrar (Vig. /Admn.), Gauhati High Court, Guwahati.
5. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The District & Sessions Judge, **Kamrup, Amingaon / Cachar, Silchar**. He is requested to inform the nominated officer of his District accordingly.

7. Shri A. Ramesh Babu, Member (Human Resources), eCommittee, Supreme Court of India.
8. Shri Rafique Ahmed Tapadar, Chief Judicial Magistrate, Kamrup, Amingaon.
9. Shri Chaturjya Prasad Talukdar, Civil Judge & Asstt. Sessions Judge, No.2, Cachar, Silchar.

***The nominated participants are advised to visit the website of SVP National Police Academy from time to time to get information about the programme.***

***The programme is for the potential Master Trainers who can then train other Judicial Officers on issues pertaining to Cyber Law, Cyber Crimes and Electronic Evidence. The SVPNPA will take care of boarding and lodging expenses of the participants.***

***The proposed curriculum of the programme has been attached and the participants are requested to give suggestions on additional topics (if any) as a part of the ToT module. They are to send their response to the eCommittee on or before 30<sup>th</sup> April, 2018.***

10. The Joint Registrar, Judl. / PM & P, Gauhati High Court, Guwahati
11. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload this Notification in the official web site of the Gauhati High Court immediately.
12. The Private Secretary to Hon'ble Mr. Justice Hrishikesh Roy, Gauhati High Court, Guwahati.
13. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati.
14. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Gauhati High Court, Guwahati.
15. The CA to Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)

21.4.18

Registrar (Judicial)

21.04.18

**List of Judicial Officers identified as Potential Master Trainers  
for the Training of Trainers Programme on 14<sup>th</sup> to 16<sup>th</sup> May, 2018 on  
Cyber Law, Cyber Crimes and Electronic Evidence at SVPNPA, Hyderabad**

Sr. No.	High Court	Name of the Judicial Officer	Designation and Place of Posting
1	Allahabad	Mr. Pushpender Singh	Civil Judge, Senior Division, Civil Court, Mathura, Uttar Pradesh
2	Allahabad	Mr. Saurabh Dwivedi	Civil Judge, Senior Division, District & Sessions Court, Basti, Uttar Pradesh
3	Bombay	Dr. Swarupa Narayan Dholam	Civil Judge, Junior Division, and Judicial Magistrate, First Class, Guhagar, District Ratnagiri, Maharashtra
4	Bombay	Mr. Yashwant A. Goswami	Member (Project Management), eCommittee, Supreme Court of India
5	Calcutta	Mr. Aniruddha Saha	Civil Judge (Senior Division), 3rd Court cum Assistant Sessions Judge, 3rd Court, Paschim Medinipur, West Bengal
6	Calcutta	Shri Tirthankar Bhattacharjee	Civil Judge(Sr. Divn), Burdwan
7	Chhattisgarh	Ms. Smita Ratnawat	Senior Civil Judge, Secretary, District Legal Services Authority, Balod Chhattisgarh
8	Delhi	Mr. Sushil Anuj Tyagi	Civil Judge (Senior Division), Present Posting-Secretary, DLSA, North West, Rohini Courts, Delhi
9	Delhi	Mr. Abhilash Malhotra	MM-03, Central District, Tis Hazari Court, Delhi
10	Gauhati	Mr. Rafique Ahmed Tapadar	OSD cum Joint Director (Officiating), Judicial Academy, Assam, Guwahati High Court (old block), MG Road, Guwahati, Assam
11	Gauhati	Mr. Chaturjya Prasad Talukdar	Addl. Chief Judicial Magistrate O/C CJM, Cachar, Silchar, Assam
12	Himachal Pradesh	Dr. Parvinder Singh Arora	Civil Judge (Sr Division)-cum-ACJM, Court No.1, Paonta Sahib, District Sirmaur, HP
13	Himachal Pradesh	Shri Rajesh Tomar	Chairman, H.P Waqf Tribunal, Kangra at Dharamshala.
14	Jammu & Kashmir	Mr. Parvaiz Hussain Kachroo	District & Sessions Judge, Addl. District & Session Judge, Pulwama, Kashmir (J&K)
15	Jammu & Kashmir	Mr. Rajeev Gupta	Addl. Session Judge, Anantnag, J&K
16	Jharkhand	Mr. Swaymbhu	Chief Judicial Magistrate, Ranchi, Jharkhand
17	Jharkhand	Miss Rajshree Aparna Kujur	Judicial Magistrate-cum-Addl Civil Judge (JD)-cum-PM., JJ Board, Bokaro
18	Karnataka	Mr. N.G. Dinesh	Principal Senior Civil Judge & CJM, Court Complex, Mandya PO, Mandya District, Karnataka
19	Karnataka	Mr. K.L. Ashok	VII Additional City Civil & Sessions Judge, Bengaluru
20	Madhya Pradesh	Mr. Vidhan Maheshwari	I Civil Judge, Class II and Judicial Magistrate First Class, Dewas, District Court, Dewas, Madhya Pradesh
21	Madhya Pradesh	Mr. Padmesh Shah	Addl District & Sessions Judge XII ADJ, District Court, Near Gandhi Hall, Indore, M.P.

**List of Judicial Officers identified as Potential Master Trainers  
for the Training of Trainers Programme on 17<sup>th</sup> to 19<sup>th</sup> May, 2018  
Cyber Law, Cyber Crimes and Electronic Evidence at SVPNPA, Hyderabad**

Sr. No.	High Court	Name of the Judicial Officer	Designation and Place of Posting
1	Allahabad	Mr. Ankur Garg	Civil Judge, Junior Division, Civil Court, Jalalabad, District: Shahjahanpur, Uttar Pradesh.
2	Allahabad	Shri Prashant Bilgaiyan	Additional Civil Judge (SD)/ Additional CJM, Agra
3	Allahabad	Shri Hrishikesh Pandey	Judicial Magistrate, Jaunpur
4	Kerala	Mr. Kamanees K.	II Additional District Judge, Ernakulam, Kerala
5	Kerala	Dr Kauser Edappagath	First Addl. District & Sessions Judge, Ernakulam, Kerala
6	Madras	Mr. N. Panneerselvam	II Addl District Munsif, Salem, Tamil Nadu
7	Madras	Ms. R. Arul Mozhi Selvi	Sub Judge, Avinashi, Tamil Nadu
8	Manipur	Shri Nepram Sonykumar	CJ (JD)/JMFC, Moreh
9	Orissa	Mr. Anupam Patra	Sub-Divisional Judicial Magistrate, Balangir, Odisha
10	Orissa	Mr. Hara Prasad Pattnaik	Senior Civil Judge, Civil Courts, Bhadrak, Odisha
11	Patna	Mr. Akshay Kumar Singh	Civil Judge (Sr Div.) cum Addl. Chief Judicial Magistrate, Sitamarhi, Bihar
12	Patna	Mr. Madhukar Singh	Sub-Divisional Magistrate, Rohtas Bihar
13	Punjab & Haryana	Mr. Kapil Aggarwal	Chief Judicial Magistrate, Pathankot, Punjab
14	Punjab & Haryana	Mr. Lokesh Gupta	Chief Judicial Magistrate, District Court, Rohtak
15	Rajasthan	Mr. Dheeraj Sharma	Fulltime Secretary, District Legal Service Authority, Jodhpur Metro
16	Rajasthan	Ms. Shalini Goyal	Civil Judge & Judicial Magistrate, Tonk
17	Telangana & Andhra Pradesh	Mr. B.V.L.N. Chakravarthi	District & Sessions Judge, III Addl. Special Judge for CBI Cases, 13th Floor, Gagan Vihar, Nampally, Hyderabad
18	Telangana & Andhra Pradesh	Mr. V. Sreenivasa Sivaram	Senior Civil Judge, AP State Legal Services Authority, City Civil Court Complex, Hyderabad
19	Tripura	Shri Arindam Paul	Addl. District & Sessions Judge, Unakoti Judicial District, Kamalpur
20	Uttarakhand	Mr. Manoj Garbyal	Addl. District & Judge, Laksar, District Haridwar
21	Uttarakhand	Mr. Ashish Naithani	District & Sessions Judge, Rudraprayag, Uttarakhand

## Draft Schedule for 3 days TOT course for Judicial Officers at NPA

### Day 1:

1. Fundamentals of computers and networks; mobiles and cellular networks (recap of basic course for 2 hours)
2. Understanding cyber crimes
  - a. Methods of identifying the suspect system and linking the suspect system to the suspect.
  - b. Proving
    - i. Transmission and publication of electronic messages and data
    - ii. Unauthorized access, identity/data theft through various means.
    - iii. Tampering data or computer source code through different means
    - iv. Crimes through impersonation in digital world.
    - v. Computer contaminants in a system, damages caused by it and its source. ( case studies with presentation)
  - c. Financial crimes committed through cloned credit/debit cards, payment gateways, ATM, POS, digital wallets etc.
  - d. Cyber crimes and the provisions of IPC, IT Act and other special laws (IPR, copy right etc).

### Day 2:

1. Standard procedures for collection of digital evidences ( search, seize, acquire, preserve) of various types along with usage of tools (hands on case studies) :
  - a. Computers and laptops ( volatile and non-volatile data)
  - b. Mobile devices including ipads
  - c. Different forms of storage devices
  - d. Email systems
  - e. Social media platforms
  - f. Databases generated by various applications
  - g. Websites
  - h. CCTV footages
  - i. Interception records (voice / data)

- j. Voice and video recordings
- 2. Methods of verification of
  - a. Chain of custody
  - b. Integrity of data
  - c. Integrity of computer output
- 3. Handling cases of
  - a. Recovery and reconstruction of deleted and destroyed data
  - b. Hidden data
  - c. Data protected by encryption and passwords
  - d. Spoofing of identities.

Day 3:

1. Use of tools for seizure and analysis of digital evidences of various types:
  - a. Triaging
  - b. Collection and analysis of RAM data
  - c. Acquisition of evidences from computer, mobile, CCTV footage, web sites, audio/video recorders.
2. Collection of data from intermediaries and its evidentiary value.
3. Intermediary liability
4. Law relating to electronic evidence ( admissibility, reliability and appreciation)
  - a. Status of Sec 65B IE Act.
  - b. Primary and secondary evidences in electronic form.
5. Court room practices:
  - a. Examination in chief
  - b. Cross examination
  - c. Appreciation of expert opinion and forensic reports.
6. Case studies for imparting training.
7. Precautions for preserving electronic evidences in the court.